

pointed. The criterion for such appointments is that one medical practitioner is available for every 250 beneficiaries in an area.

Exploitation of girl athletes by coaches and managers

2503. SHRI B. C. PATTANAYAK: Will the Minister of EDUCATION be pleased to state:

(a) whether Government's attention has been drawn to an article in the *Indian Express* dated the 1st November, 1981, regarding exploitation of girl athletes by unscrupulous coaches and managers; and

(b) if so, what steps Government have taken to protect the honour of the girl athletes and sports-women?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) An article published in the *Indian Express* of 1st November, 1981, about exploitation of girl athletes by coaches and managers has come to the notice of the Government. National coaching camps for girls approved and financed by the Government are organised generally under the auspices of the Netaji Subhash National Institute of Sports, Patiala. No untoward incident of the type has come to notice in such camps. Nonetheless, while organising coaching camps for girl athletes, the Netaji Subhash National Institute of Sports ensures, to the extent possible their protection against such incidents.

Neglect in the repair of road ends by M.C.D.

@2503-A. SHRI DHARAMCHAND JAIN: Will the Minister of SHIPPING AND TRANSPORT be pleased

@Previously Unstarred Question 2285 transferred from the 17th December, 1981.

to state:

(a) whether it is a fact that the road ends are not included in the contracts awarded to the contractor for road repairs/surfacing by MCD and NDMC in Delhi;

(b) if so, what are the reasons that road ends particularly where several roads merge in a round about are left unrepaired and bumpy such as the one near Prime Minister's residence; and

(c) what steps Government propose to take to ensure inclusion of road ends in the contract awarded by NDMC and MCD for road repairs and surfacing?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): (a) and (b) Municipal Corporation of Delhi (MCD) includes the road-ends in their contracts for road repairs/surfacing. However, New Delhi Municipal Committee (NDMC) does not do so. Generally speaking, the work of repairs to road-ends is also carried out alongwith the repairs of main road. NDMC has stated that the round-about near Prime Minister's residence has been repaired by laying bituminous macadam levelling course and the round-about is bump free. Final wearing course is expected to be laid shortly.

(c) NDMC and MCD have different contractual arrangements for carrying out repairs to road-ends at the round-about and there is no proposal at present to change these existing practices.

Unauthorised occupation of public road at Windsor Place crossing in New Delhi

†2503-B. SHRI JAGDISH PRASAD MATHUR: Will the Minister of WORKS AND HOUSING be pleased to state:

†Previously Unstarred Question 2293 transferred from the 17th December, 1981.

(a) whether Government's attention has been drawn to the fact that the M/s. Pure Drinks which has been permitted to construct a hotel at the Windsor Place crossing, New Delhi, also occupied the hither to footpath on the Raisina Road, New Delhi; and

(b) by when Government propose to get the unauthorised occupation of the public road vacated and what penal action is proposed to be taken against the company?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA
NARAIN SINGH): (a) Yes, Sir.

(b) According to the relevant Zonal Development Plans, the 4.5 acre hotel site at the crossing of Janpath and Raisina Road and which has been allotted to the NDMC for the Hotel includes 20' strip of land from the existing Raisina Road. The N.D.M.C. has reported that on the request of M/s. Pure Drinks Ltd. permission has been granted for use of the pavement at Windsor Place and Raisina Road for stacking building material on payment of prescribed charges.

Bid to ship N-metal to Pak

†2503-C. SHRI N. K. P. SALVE:
SHRI MURLIDHAR
CHANDRAKANT BHAN-
DARE:
SHRI SWAMI DINESH
CHANDRA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the report in the Hindustan Times dated November 21, 1981, under the caption 'Bid to ship n-metal to Pak foiled'; and

(b) if so, what steps have been and are being taken to effectively prevent smuggling of n-metal from various sources into Pakistan to pre-

†Previously Unstarred Question 2324 transferred from the 17th December, 1981.

vent the latter from surreptitiously manufacturing nuclear weapons and create a balance of power problem in the sub-continent and to threaten peace in the region?

THE MINISTER OF EXTERNAL
AFFAIRS (SHRI P. V. NARASIMHA
RAO): (a) Yes, Sir.

(b) Government are keeping a close watch on developments and are alive to the situation.

**Weeding of drug categories paving
fixed dose combination**

†2503-D. SHRI LAKHAN SINGH:
SHRI HARI SHANKAR
BHABHRA:
SHRI SUNDER SINGH
BHANDARI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of the 15 drug categories of fixed dose combination that were recommended by the sub-committee of the Drugs Consultative Committee to be weeded out immediately as they were harmful to human beings and also of those seven categories to be removed over a specified period; and

(b) what steps Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) The correct number is 16 and not 15. The names of the 16 categories of drugs of fixed dose combinations that were recommended by the Sub-Committee of the Drug Consultative Committee to be weeded out immediately are given below:—

1. Fixed Dose Combinations of Steroide.

†Previously Unstarred Question 2615 transferred from the 21st December, 1981.